GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY (DEPARTMENT OF COMMERCE)

LOK SABHA UNSTARRED QUESTION NO. 4596 TO BE ANSWERED ON 30th MARCH, 2022

SPICES (PROMOTION AND DEVELOPMENT) BILL, 2022

4596. SHRI THOMAS CHAZHIKADAN:

Will the Minister of COMMERCE & INDUSTRY (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether any objections and suggestions have been received on the draft published on Repeal of Spices Board Act, 1968 and enactment of Spices (Promotion and Development) Bill, 2022;
- (b) if so, the details thereof including the last date to submit the receipt of objections/ suggestions;
- (c) whether the Government has received any objections/ suggestions from the State of Kerala; and
- (d) if so, the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्रीमती अनुप्रिया पटेल)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SMT. ANUPRIYA PATEL)

(a) & (b): As on 23-03-2022, comments from 486 stakeholders/public on the draft Spices (Promotion and Development) Bill, 2022 have been received.

The draft Spices (Promotion and Development), Bill 2022 has been hosted on the official websites of Department of Commerce and Spices Board for wider consultation and seeking comments/suggestions from public/stakeholders, with the last date to submit the comments as on 09-04-2022.

(c) & (d): Government of Kerala has suggested modifications in some provisions of the draft Spices (Promotion & Development) Bill, 2022.

The modifications/suggestions flagged by the Government of Kerala include limiting production schemes only to cardamom as per the provisions of the Spices Board Act, 1986; close synergy between Spices Board and State Institutions to promote Spice Production, especially Organic Spices; apprehensions on the validity of the Registration of owners of Cardamom Estates being done by the State Government; provision for Central Government to consult Spices Board with regard to import and export of spices; addition of a section to prohibit/control import of spices; to revoke the Cardamom (Licensing & Marketing) Rules, 1987 and certain alterations/additions in Sections 2, 3, 6, 8, 9.14 & 21 of the draft Bill.
